

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 225 of 2019

IN THE MATTER OF:

Shahzaad Dalal Appellant

Vs

Union of India, through
Ministry of Corporate Affairs & Ors. Respondents

Present:

For Appellant: None.

ORDER

20.08.2019 Nobody appears for the Appellant. However, Counsel for the Appellant is allowed seven days' time to remove the defects.

Post the Appeal 'for admission (fresh case)' on **4th September, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)